

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.42/MP/2016

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M.K.Iyer, Member

Date of Hearing: 22.3.2016

Date of Order : 28.3.2016

In the matter of

Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission for allowing injection of infirm power for testing including full load testing for Unit-4 of 4x600 MW power plant beyond 31.3.2016.

And

In the matter of

Jindal Power Limited
P.O.Yamnar, Raigarh-496 107
Chhattisgarh

...Petitioner

Vs

Western Regional Load Despatch Centre
F-3, M.I.D.C. Area, Marol,
Andheri (East), Mumbai-400 093

.....Respondent

Parties Present:

Ms. Divya Chutervedi Advocate, JPL

ORDER

This petition has been filed by the petitioner, Jindal Power Limited, seeking permission of the Commission for injection of infirm power into the grid during testing including full load testing beyond the period of 6 months from 30.9.2016 upto

declaration of commercial operation of unit 4 of 2400 MW (4X600 MW) thermal power project (“the project”) at Tamnar, Raigarh district in the State of Chhattisgarh in terms of clause 7 of Regulation 8 of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 (Connectivity Regulations) as amended from time to time.

2. The Commission by its order dated 23.9.2015 in Petition No. 220/MP/2015 had allowed injection of infirm power from the unit 4 of the project for testing including full load testing till 31.3.2016 or up to the declaration of commercial operation of the unit, whichever is earlier. The petitioner has submitted that COD of unit could not be achieved due to delay in readiness of ESP Pass-D, Ash evacuation system, coal stacking conveyor system and fire in one of the station transformers. The petitioner has submitted that since most of the works have been completed, it intends to proceed with the trial operation including full load testing for declaration of COD of unit by August, 2016. The petitioner has submitted that COD is expected to be achieved by 30.9.2016.

3. The petitioner has indicated schedule of project erection and commissioning activities to be undertaken before declaration of COD as under:

S. No.	Activities	Target Date of Completion
1.	CHP System for Unit -4	Ready
	(a) LHS & RHS 2 nd Tripper ready readiness	Ready
	(b) Stacker Reclaimer-2 and Readiness (including conv. 27 CD)	31.5.2016

2.	Electrostatic Precipitator Pass A,B, C&D	Ready
3.	Ash Evacuation System (a) ESP Pass-O (b) Ash Silo and HCSO Pump readiness	Ready 30.4.2016
4.	Station Transformer Readiness	15.7.2016
5.	Coal firing related commissioning activities including Boiler light up	16.7.2016 -31.7.2016
6.	Trial Operation including full load testing	1.8.2016 to 30.9.2016

4. The petitioner has submitted that it is seeking extension of time for injection of infirm power into the grid for *bonafide* reasons for completion of coal firing related activities and not to take undue advantage of the same.

5. During the course of hearing on 22.3.2016, learned counsel for the petitioner submitted that ash evacuation system below ESP Pass-D is in final stage. However, HCSD system and 4th Ash Silo are required to be completed and ready for evacuation of ash. Learned counsel further submitted one of the Station Transformer (ST) caught fire in the month of April, 2015 and it was sent to BHEL for repair. ST is likely to be repaired by BHEL by 30.3.2016. Learned counsel requested to grant time for injection of infirm power into the grid for commissioning tests including full load test of unit 4 of the project upto 30.9.2016 or actual date of commercial operation, whichever is earlier.

6. We have considered the submission of the learned counsel of the petitioner. The Fourth proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

7. The petitioner has submitted that it is seeking extension of time for *bonafide* reasons for completion of the balance works. The petitioner has submitted due to delay in readiness of ESP Pass-D, ash evacuation system, coal stacking conveyor system and firing in station transformer, COD of unit-4 could not be achieved. The petitioner has submitted that all commissioning activities including boiler light up and other rectification would be completed by 16.7.2016. Taking into consideration the problems faced by the petitioner, we allow injection of infirm power into the grid for commissioning tests including full load test of unit 4 up to 30.9.2016 or actual date of commercial operation, whichever is earlier. We expect the petitioner to make all efforts to ensure the commercial operation of unit 4 of the project by this date.

8. With the above, the Petition No. 42/MP/2016 is disposed of.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson